



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Jan/202526/16**DATED:** 03/02/2026Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202526/16 dated 03/02/2026 of Norms Committee - II for the year 2025-26 was held on 03/02/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

SI.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI S.K. JAIN, CONSULTANT	DPIIT
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH, Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004921AM26
RA File Number	NA
Licence No and Date	0910004846/29/12/2000

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Taking cue from **SION C-1647**

Raw Materials:

Imp Sl. No	Description of the Import Item	Gross Qty	Net Qty	UOM	% Wastage allowed on net weight	Remarks
152	NOMEX SHEETS	0.5	0.495	MT	1%	Taking cue from SION C- 1647
153	CS/BQ/PLATES	50	47.619 MT	MT	5%	
154	SS SHEETS/PLATES	100	98.039	MT	2%	
155	CS PIPES	40	39.604	MT	1%	
156	SS PIPES	10	9.901	MT	1%	
157	BEAMS W. F	100	99.010	MT	1%	
158	HRNGO	110	104.762	MT	5%	

159	NON-MAGNETIC STEEL ROUNDS	5	4.950	MT	1%
160	NON-MAGNETIC STEEL FLATS	2	1.980	MT	1%
161	SCRAPPER FIN PROFILE	300	294.118	KGS	2%
162	I-BEAMS	2	1.980	MT	1%
163	SILVER BEARING CU. CONDUCTORS	9	8.911	MT	1%
164	WEDGE PROFILES	3	2.970	MT	1%

I. **Sl. Nos – 1 to 86 and 103 to 151:** May be allowed as components on net to net basis under GN-4 with accountability clause.

II. **Sl. Nos – 87 to 102:** May be allowed as consumables with total CIF value up to **2% of FOB value** of Export Product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	2 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment	

of technical authority.
The case stands deferred.

Case No.	3 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005017AM26
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots - Lead Content - 99.95%, KGS To account for min 749625 Kgs. Of lead within the Export Product. (as per para 4.07 of HBP)	750000.00	Lead Scrap as per ISRI Code word "Relay", Lead Content - 26%, Copper Content - 12.50%	1.03 Kg/Kg on the net content of lead in the export product.
2	Copper Scrap - Cu. Content Avg. 99%, KGS To account for min. 356400 Kgs. Of Copper within the export product	360000.00		1.007 Kg/Kg on the net content of copper in the export product.
				0.7% on the FOB value
			Disodium carbonate, Dense	

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD AND COPPER IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RELAY) FOR MANUFACTURING OF LEAD INGOTS AND COPPER SCRAP, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	4 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	R. M. ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005242AM26
RA File Number	052404000048 AM21
Licence No and Date	0510414175/15/05/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and therefore, the request is rejected. The case is Rejected.	

Case No.	5 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	R. M. ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005249AM26

RA File Number	052404000132 AM21
Licence No and Date	0510414494/26/06/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and therefore, the request is rejected. The case is Rejected.	

Case No.	6 / NC/2/MEET/Jan/202526/16										
Case Status	Case Approved										
Party Name	HINDALCO INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026										
HQ File Number	HQRNORM REVIW00005397AM26										
RA File Number	02AA04006425 AM21										
Licence No and Date	0211000087/24/12/2020										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
	<table><thead><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr></thead><tbody><tr><td>1</td><td>CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)</td><td>1193.00 MTS</td><td>COPPER CATHODES (COPPER CONTENT 99.99% MINIMUM)</td><td>WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></tbody></table>	SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)	1193.00 MTS	COPPER CATHODES (COPPER CONTENT 99.99% MINIMUM)	WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED							
1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)	1193.00 MTS	COPPER CATHODES (COPPER CONTENT 99.99% MINIMUM)	WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.							

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RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005018AM26
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots (Min 5189701.00 KGS Lead Content - 99.97 Percentage)	Lead battery plates Wastage @6% on the net covered by ISRI code content of lead in the export word Rains of the product quantity applied with 56% lead content		
			Lead Battery Waste as Wastage @6% on the net per ISRI Code word content of lead in the export Rains of the quantity product applied with 52% lead content.	
2	Antimonial Alloy (Lead	423680.00 KGS	Lead battery plates Wastage @6% on the net covered by ISRI code content of lead in the export	

	Content - 98 Percentage)	word Rails of the product quantity applied with 56% lead content
3	Lead Alloy (Lead 370424.00 KGS Content - 98 Percentage)	Lead Battery Waste as Wastage @6% on the net per ISRI Code word content of lead in the export Rains of the quantity product applied with 52% lead content.
Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of lead scrap(Rails & Rains) for manufacturing of lead/lead alloy ingots, to the RA concerned. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	8 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	9 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026

and Date	
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	10 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005243AM26
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and therefore, the request is rejected. The case is Rejected.	

Case No.	11 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005244AM26
RA File Number	05AA04068063 AM22
Licence No and	0511004071/10/08/2021

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and therefore, the request is rejected. The case is Rejected.	

Case No.	12 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005245AM26
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and therefore, the request is rejected. The case is Rejected.	

Case No.	13 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026

HQ File Number	HQRNORM REVIW00005246AM26
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and therefore, the request is rejected. The case is Rejected.	

Case No.	14 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	15 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005409AM26
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that, as per the decision of the norms committee, there was an unanimous decision that the advance authorization holder, importing non-ferrous metal scrap, has to submit a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item. Therefore, the request of the applicant that the import item shall be allowed based on the net content of aluminium in the import item, as per COA, cannot be considered and **therefore, the request is rejected.**

The case is **Rejected.**

Case No.	16 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has withdrawn the case as per the letter submitted by the firm. The RA has been requested for the reason of redemption. The case is deferred for re-examination.

The case stands deferred.

Case No.	17 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	18 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	19 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005485AM26
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Import item at SI.No.1 shall be of relevant grade was contained/utilized in the export item at and its quantity may be allowed as 27.5 MT as 1.10 Kgs/Kg content in the export item
- II. Words "1250 mm X 2500 mm X 1mm THK" may be suffixed with the description of export item at SI.No.2.

III. Quantity of export item at SI.No.2 may also be specified as 2366 Nos. in addition to its weight.

IV. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 49.83 MT as 3 Kgs. /Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001108AM26
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	21 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005019AM26
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots, Avg Lead Content - 99.97%	1676693.00 KGS	Lead Scrap as per Wastage @ 3% on the ISRI code word net lead content of the Relay, (Avg Lead export product. Content 40% & Copper Content 25%)	
2	Copper Scrap, Avg Copper Content - 99%	1078748.00 KGS		Wastage @ 0.7% on the net content of copper in the export product.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead and copper in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of lead scrap (Relay) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	23 / NC/2/MEET/Jan/202526/16
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Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005020AM26
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots, Avg Lead Content - 99.97%	1621339.00 KGS	Lead Scrap as per ISRI export product code word Relay Lead Scrap as per ISRI code word Relay, (Avg Lead Content 23% & Copper Content 38%)	Wastage @ 3% On the net content of lead in the export product
2	Copper Scrap, Avg Copper Content 97% to 99%	1025362.00 KGS		Wastage @ 0.7% on the net content of copper in the export product

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead and copper in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of lead scrap (Relay) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	25 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has withdrawn the case as per the letter submitted by the firm. The RA has been requested for the reason of redemption. The case is deferred for re-examination. The case stands deferred.	

Case No.	26 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has withdrawn the case as per the letter submitted by the firm. The RA has been requested for the reason of redemption. The case is deferred for re-examination.

The case stands deferred.

Case No.	27 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	28 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	29 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	30 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00000755AM26
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	31 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and	0811005840/29/08/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	32 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005159AM26
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots, Avg 841419.00 Lead Content - KGS 99.97%			Wastage @ 3% on the net content of lead in the export product
2	Copper Scrap, Avg 500000 Copper Content 97% KGS to 99%	.00	Lead Scrap as per ISRI code word Relay Lead Scrap as per ISRI code word Relay, (Avg Lead Content 19% & Copper Content 34%)	Wastage @ 0.7% on the net content of copper in the export product

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorised laboratory/Supplier on the net content of lead and copper in the imported item, and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of lead scrap (Relay) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	33 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005160AM26
RA File Number	04AX04000534 AM23
Licence No and Date	0411003959/19/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots (Avg Lead Content 99.97%)	1486294.00 KGS	Lead Scrap As per ISRI code (Avg Cu 20% & Pb 35%)	Wastage @ 3% On the net content of lead in the export product
2	Copper Alloy Ingots (Avg Copper Content 90%)	970873.00 KGS	Lead Scrap As per ISRI code (Avg Cu 20% & Pb 35%)	Wastage @ 3% On the net content of copper in the export product

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs

Authorized laboratory/Supplier on the net content of lead and copper in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (Relay) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	35 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	36 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005161AM26
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS, AVG LEAD CONTENT 99.97%	1321151.00 KGS	LEAD SCRAP AS PER ISRI CODE WORD RELAY LEAD SCRAP AS PER ISRI CODE WORD RELAY, (AVG LEAD CONTENT 20% & COPPER CONTENT 35%)	WASTAGE @3% ON NET CONTENT OF LEAD IN THE EXPORT PRODUCT
2	COPPER ALLOY INGOTS (AVG COPPER CONTENT 90%)	862998.00 KGS		WASTAGE @3% ON NET CONTENT OF COPPER IN THE EXPORT PRODUCT

THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD AND COPPER IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RELAY) FOR MANUFACTURING OF LEAD INGOTS AND COPPER SCRAP, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00000377AM26
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	38 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005162AM26
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
SL NO	EXPORT ITEM QUANTITY ITEM OF IMPORT QUANTITY TO BE ALLOWED
1	LEAD INGOTS, 1297750,00 AVG LEAD KGS CONTENT - 99.50% WASTAGE @3% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT. LEAD SCRAP AS PER ISRI RELAY (AVG LEAD CONTENT 38% & COPPER CONTENT
2	REFINED COPPER WASTAGE @3% ON

BILLETS (AVG 780754.00 22%)
COPPER CONTENT KGS
92% TO 99.5%)

THE NET CONTENT
OF COPPER IN THE
EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD AND COPPER IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RELAY) FOR MANUFACTURING OF LEAD INGOTS AND COPPER SCRAP, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	39 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001369AM26
RA File Number	07AX04001864 AM23
Licence No and Date	0711006746/15/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfilment.

Note:

There will be no change in qty. allowed.

There will be no change in other items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	40 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
Note: The written recommendation as given by technical expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	41 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026

HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and Date	0511018170/06/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	42 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	43 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001370AM26
RA File Number	07AX04000182 AM24
Licence No and Date	0711007557/12/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfilment.

Note:

There will be no change in qty. allowed.

There will be no change in other items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	44 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005224AM26
RA File Number	03AX04000658 AM24
Licence No and Date	0311023696/18/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Import items at SI.No.1 & 2 shall be of relevant grade and thickness as contained/utilized in the export item at Si.No.1 and their quantities put together may be allowed as applied for i.e. 5,250 MT as 1.05 Kgs. /Kg. content in the export item at SI.No.1.
- II. Import items at SI.No.3 & 4 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and their quantities put together may be allowed as applied for i.e. 3,150 MT as 1.05 Kgs. /Kg. content in the export item al SI.No.2.

RA concerned may take further necessary action as per above decision of NC, subject to

compliance with other usual conditions of the FTP and HBP.

Case No.	45 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	46 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item: 1.) ARTICLE MADE OF NORYL V0150B -7001 BLACK GRANULES (Base, Enclosure, Hornet 3, V2) Net content of Noryl: 38437.00 kgs 2.) ARTICLE MADE OF NORYL V0150B -7001 BLACK GRANULES (Cap, Ultrasonic Welding, Hornet) Net content of Noryl: 1560 Kgs	

Import Item: 1.) NORYL V0150B 7001 BLACK GRANULES

2.) NORYL V0150B 7001 BLACK GRANULES

I. As applied for, with 5 % **wastage**.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	47 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	48 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001342AM26
RA File Number	07AX04000537 AM24
Licence No and Date	0711008510/10/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfilment.

Note:

There will be no change in qty. allowed.

There will be no change in other items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001366AM26
RA File Number	07AX04000533 AM24
Licence No and Date	0711008509/10/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfilment.

Note:

There will be no change in qty. allowed.

There will be no change in other items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001374AM26
RA File Number	07AX04000521 AM24
Licence No and Date	0711008498/10/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in Advance Authorization were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfilment.

Note:

There will be no change in qty. allowed.

There will be no change in other items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	51 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that a dl has been issued to the firm dated 31.01.2026 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	52 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	53 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005311AM26
RA File Number	04AX04000051 AM24
Licence No and Date	0411005726/14/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	55 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment	

of technical authority.
The case stands deferred.

Case No.	56 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005382AM26
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. Weight of each Export Product. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing.
2. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated.
3. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	57 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RT JAIN AND CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004961AM24
RA File Number	03AX04002034 AM24

Licence No and Date	0311026177/09/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	58 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	59 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	60 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	61 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Specific shape of each item of import II. Sheet layout diagram of the material indicating the wastage during blanking. III. Maximum OD , Minimum ID ,Length as per unit weight. of Export Product vis a vis OD ,Length; weight of blank; %wastage on net content basis in a tabular form supported with drawings for import of rods/tubes. IV. Use of export product. The case stands deferred.	

Case No.	62 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. What is the chemical composition of magnesium ferro silicon to be exported? II. what is the chemical composition of the imported inputs? Submit a copy of the bill of entry. III. process flow chart and wastage of each input at each stage of operation. IV. what is the meaning of calcium metal? Is it fallen in the category of misch metal (containing rare earths: 98% minimum)? If yes, submit prior permission from the department. Of atomic energy for A? V. there is a standard norm for export of magnesium ferro silicon. What are the reasons for applying under no norm category? Submit complete justification. The case stands deferred.	

Case No.	64 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00000753AM26
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	65 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision: Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	66 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	67 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	68 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005370AM26
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	NICKEL BORON	2000.00 KGS	Boric Oxide QTY: 6000.00 KGS	2656.64 Kg inclusive of 10% wastage on the net content of Boron in the item of export.

NOTE:

- I. Nickel boron should be in the form of an alloy having 85% nickel and 15% boron.
- II. Boric oxide should have 99.99% purity.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	69 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005298AM26
RA File Number	02AX04000630 AM24
Licence No and Date	0211005829/25/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that, the applicant has requested to include copper cathode in the item of export and allow copper anode with 1.5% wastage. The case was discussed with the representatives of HINDALCO in the NC meeting, wherein it was decided that the wastage @0.5% will be allowed in the case of export of copper cathode against import of copper anode as was allowed earlier. Given the above, the request of the applicant is rejected.

The case is **Rejected**.

Case No.	70 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	CAPITAL DYEING AND KNITTING MILL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00008656AM24
RA File Number	05AX04003677 AM24
Licence No and Date	0511024059/20/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Furnish the width and thickness of the imported coil. II. Will the thickness of the imported coil and export product same? III. Drawing of the circle to be cut from the imported sheet coils. IV. Process flow chart, which should indicate the percentage of wastage at each stage of operation. V. Mill test certificate of the imported material. The case stands deferred.	

Case No.	71 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	72 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	73 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Quantity of export items in Nos. also in addition to their weights II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	74 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	75 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	76 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005399AM26
RA File Number	56AX04000768 AM24
Licence No and Date	5611002860/27/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	77 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005507AM26
RA File Number	05AX04004096 AM24
Licence No and Date	0511024752/01/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. What is the total square meter in the export quantity of 60000 Kgs, wherein both Polyurethane Adhesive (Polyol + Isocyanate) are to be applied? II. What is the quantity in Kg of adhesive required per square meter of honeycomb panel? III. What is the area per kg of honeycomb panels based on material, thickness, and density? The case stands deferred.	

Case No.	78 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has withdrawn the case due to the non-utilization of the license, as per the letter issued by RA Ahmedabad dated 24.10.2025. The case stands withdrawn.	

Case No.	79 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has withdrawn the case as per the letter submitted by the firm. The RA has been requested for the reason of redemption. The case is deferred for re-examination. The case stands deferred.	

Case No.	80 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	81 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has withdrawn the case as per the letter submitted by the firm. The RA has been requested for the reason of redemption. The case is deferred for re-examination. The case stands deferred.	

Case No.	82 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00004992AM26
RA File Number	24AX04000055 AM25

Licence No and Date	2411003518/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	83 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	84 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00001239AM26
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	85 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	86 / NC/2/MEET/Jan/202526/16													
Case Status	Case Approved													
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026													
HQ File Number	HQRNORM REVIW00005303AM26													
RA File Number	07AX04001394 AM24													
Licence No and Date	0711011517/10/06/2024													
Norms Committee Decision:														
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:														
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>REFINED LEAD INGOT PURITY 99.97 PERCENT</td><td>1000 MTS</td><td>LEAD SCRAP AS PER ISRI CODE WORD “RAINS”</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.</td></tr></table>					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	REFINED LEAD INGOT PURITY 99.97 PERCENT	1000 MTS	LEAD SCRAP AS PER ISRI CODE WORD “RAINS”	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	REFINED LEAD INGOT PURITY 99.97 PERCENT	1000 MTS	LEAD SCRAP AS PER ISRI CODE WORD “RAINS”	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.										

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	87 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001338AM25
RA File Number	03AX04001141 AM25
Licence No and Date	0311034651/14/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	88 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	89 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005401AM26
RA File Number	56AX04000100 AM25
Licence No and Date	5611003031/19/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	90 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	91 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001614AM25

RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	92 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	93 / NC/2/MEET/Jan/202526/16										
Case Status	Case Approved										
Party Name	JAIN RESOURCE RECYCLING LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026										
HQ File Number	HQRNORM REVIW00005163AM26										
RA File Number	04AX04000268 AM25										
Licence No and Date	0411007742/08/07/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><thead><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF WASTAGE</th><th>IMPORT TO BE</th></tr></thead><tbody><tr><td></td><td></td><td></td><td></td><td></td></tr></tbody></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF WASTAGE	IMPORT TO BE					
SL NO	EXPORT ITEM	QUANTITY	ITEM OF WASTAGE	IMPORT TO BE							

ALLOWED

1 LEAD 1469635.20 LEAD WASTAGE
 INGOTS KGS POWDER @2% ON
 (AVG (AVG THE NET
 LEAD LEAD CONTENT
 CONTENT CONTENT OF LEAD
 - 99.97%) 70% TO IN THE
 85%) EXPORT
 PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD POWDER FOR MANUFACTURING OF LEAD INGOTS, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	94 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

ROTAR BLADE FOR WIND TURBINE - 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

1. WEIGHT PER BLADE SHOULD BE 16,762 KG

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

2, 16, 21, 22, 23, 25, 28, 31, 35, 37, 38, 40, 41, 42, 43, 44, 45, 47, 48, 49, 53, 57, 59, 60, 63, 66, 68, 69, 70, 71, 72, 74, 79, 80, 81, 82, 83, 87, 88, 90, 92, 93, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 119, 120

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

17, 19, 24, 26, 34, 46, 51, 55, 64, 67, 85, 86, 89, 94, 118

REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	95 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

ROTAR BLADE FOR WIND TURBINE - 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

1. WEIGHT PER BLADE SHOULD BE 16,762 KG

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

2, 16, 21, 22, 23, 25, 28, 31, 35, 37, 38, 40, 41, 42, 43, 44, 45, 47, 48, 49, 53, 57, 59, 60, 63, 66, 68, 69, 70, 71, 72, 74, 79, 80, 81, 82, 83, 87, 88, 90, 92, 93, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 119, 120

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

17, 19, 24, 26, 34, 46, 51, 55, 64, 67, 85, 86, 89, 94, 118

REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	96 / NC/2/MEET/Jan/202526/16
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Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005164AM26
RA File Number	04AX04000281 AM25
Licence No and Date	0411007838/23/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority and based on the committee report published in the minutes of the meeting dated 03.10.2025, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS (AVG LEAD CONTENT 99.5%)	3318479.19 KGS	LEAD SCRAP AS PER ISRI CODE RINK (AVG LEAD CONTENT 35%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD AND COPPER IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RINK) FOR MANUFACTURING OF LEAD INGOTS AND COPPER SCRAP, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	97 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved

Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005165AM26
RA File Number	04AX04000407 AM25
Licence No and Date	0411007990/12/08/2024

Norms Committee Decision:

1. The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority and based on the committee report published in the minutes of the meeting dated 03.10.2025, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS (AVG LEAD CONTENT 99.5%)	3318479.19 KGS	LEAD SCRAP AS PER ISRI CODE (AVG LEAD CONTENT 35%)	1.06 KG/KG ON THE NET OF LEAD IN THE EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD AND COPPER IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RINK) FOR MANUFACTURING OF LEAD INGOTS AND COPPER SCRAP, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	98 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to (TEC-3) as Meity returned case, as this case does not come under the purview of Meity. The case stands deferred.	

Case No.	99 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision: Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	100 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24

Licence No and Date	0511027159/14/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	101 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	102 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Details of manufacturing process involved. II. Information in respect of <u>Sl. No.</u> 11 of Standard Deficiency Format, export product wise.	

The case stands deferred.

Case No.	103 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	104 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	105 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred

Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	106 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	107 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment	

of technical authority.
The case stands deferred.

Case No.	108 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	109 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision: Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	110 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	111 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003194AM25
RA File Number	03AX04003027 AM25
Licence No and Date	0311037288/20/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	112 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.
The case stands deferred.

Case No.	113 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	114 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	115 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred

Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	116 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	117 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment	

of technical authority.
The case stands deferred.

Case No.	118 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	119 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25
Licence No and Date	3411005547/16/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	120 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	121 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	122 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision: Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their	

case in detail and asked the technical authorities for 2 weeks time to furnish the documents.

The case stands deferred.

Case No.	123 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	124 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision:	
Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents.	
The case stands deferred.	

Case No.	125 / NC/2/MEET/Jan/202526/16
Case Status	Case Withdrawn
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has withdrawn the case due to the non-utilization of the license, as per the letter issued by RA Ahmedabad dated 24.10.2025. The case stands withdrawn.	

Case No.	126 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	127 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	128 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	129 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004183AM25
RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	130 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	131 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	132 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00004952AM26

RA File Number	07AX04001228 AM25
Licence No and Date	0711012923/29/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to reject the case and maintain the status quo as per the earlier decision given by the norms committee. The case stands Rejected.	

Case No.	133 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005078AM26
RA File Number	07AX04001431 AM25
Licence No and Date	0711013013/09/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. As per license issued item of export is 465 nos. while material balance now given is for export of 1168 nos. II. Please get the license revised from RA III. Please also give consumption of import and domestic for 1 unit of export. The case stands deferred.	

Case No.	134 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026

HQ File Number	HQRNORM REVIW00005402AM26
RA File Number	56AX04000401 AM25
Licence No and Date	5611003516/01/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Detailed calculations for the requirement of each raw material, export product wise. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	135 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005403AM26
RA File Number	56AX04000440 AM25
Licence No and Date	5611003584/16/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. A copy of correct Advance Authorisation as the papers forwarded are not for this A.A. II. Detailed calculations for the requirement of each raw material, export product wise. III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) IV. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	136 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005790AM25
RA File Number	04AX04001005 AM25
Licence No and Date	0411008925/22/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

ROTAR BLADE FOR WIND TURBINE - 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

1. WEIGHT PER BLADE SHOULD BE 9,423 KG

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

15 ,16 ,17 ,24 ,33 ,34 ,35 ,36 ,37 ,45 ,46 ,47 ,48 ,49 ,54 ,56 ,57 ,58 ,59 ,60 ,61 ,62 ,63 ,64 ,65 ,66 ,67 ,68 ,69 ,70 ,71 ,72 ,73 ,74 ,75 ,76 ,77 ,78 ,79 ,80 ,81 ,82 ,83 ,84 ,85 ,86 ,87 ,88 ,89 ,90 ,91 ,92 ,93 ,94 ,95 ,96 ,97 ,98 ,99 ,100 ,101 ,114 ,115 ,116 ,117 ,118 ,119 ,120 ,121 ,122 ,123 ,124 ,125 ,126 ,127 ,128 ,129 ,130 ,131 ,132 ,133 ,134 ,135 ,136 ,137 ,138 ,139 ,140 ,142 ,143 ,144 ,145

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

30 ,31 ,32 ,38 ,39 ,40 ,41 ,42 ,43 ,44 ,52 ,55

REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	137 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00003150AM26
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	138 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006002AM25
RA File Number	08AX04001841 AM25
Licence No and Date	0811014012/04/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	139 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00002766AM26
RA File Number	05AX04004088 AM25
Licence No and Date	0511031113/28/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to reject the case and maintain the status quo as per the earlier decision given by the norms committee. The case stands Rejected.	

Case No.	140 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006506AM25
RA File Number	04AX04001148 AM25
Licence No and Date	0411009190/03/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED	

1. WEIGHT PER BLADE SHOULD BE 9,417 KG

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

15, 16, 17, 24, 33, 34, 35, 36, 37, 45, 46, 47, 48, 49, 54, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 142, 143, 144, 145

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

30, 31, 32, 38, 39, 40, 41, 42, 43, 44, 52, 55

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	141 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005450AM26
RA File Number	02AX04000779 AM25
Licence No and Date	0211008327/12/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to grant personal hearing to the firm for explaining the reason for the review application by firm and to present the details regarding the case to justify the wastage claims made by the firm.

The case stands deferred.

Case No.	142 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006768AM25
RA File Number	52AX04000415 AM25
Licence No and Date	5211012526/20/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	143 / NC/2/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00002767AM26
RA File Number	05AX04004409 AM25
Licence No and Date	0511031643/28/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to reject the case and maintain the status quo as per the earlier decision given by the norms committee.	
The case stands Rejected .	

Case No.	144 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006950AM25
RA File Number	03AX04006004 AM25
Licence No and Date	0311042648/29/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	145 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00005396AM26
RA File Number	05AX04004372 AM25
Licence No and Date	0511031676/01/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	146 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000232AM26
RA File Number	02AX04000024 AM26
Licence No and	0211008523/15/04/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	147 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000480AM26
RA File Number	03AX04000299 AM26
Licence No and Date	0311043305/25/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Detailed specifications of import item tin pest and its end use. The case stands deferred.	

Case No.	148 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00004821AM26
RA File Number	03AX04000497 AM26
Licence No and Date	0311043534/05/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the	

recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by technical expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	149 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000691AM26
RA File Number	07AX04000200 AM26
Licence No and Date	0711014387/08/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) (TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 80, 296 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 56, 63-74, 80, 94, 99-111,114-117,137-142,146 ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4

2. IMPORT ITEMS 95-98,112,118-136,143-145 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	150 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000692AM26
RA File Number	07AX04000199 AM26
Licence No and Date	0711014388/08/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))
((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,76,043 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 56, 63-74, 79, 93, 98-109,113-116,136-146
ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4.

2. IMPORT ITEMS **94-97,111,117-121 ARE CONSUMABLES** MAY BE ALLOWED WITHIN
OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	151 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved

Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000694AM26
RA File Number	07AX04000203 AM26
Licence No and Date	0711014389/08/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) (TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 80, 296 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 56, 63-74, 80, 94, 99-111,114-117,137-142,146 ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4 2. IMPORT ITEMS 95-98,112,118-136,143-145 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER) 3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	152 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000695AM26
RA File Number	07AX04000202 AM26
Licence No and Date	0711014390/08/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to	

ask the applicant to furnish the following information/documents:

- I. Complete details not available please provide complete material balance sheet
- II. List of components list of consumables with total CIF value (all together)

The case stands deferred.

Case No.	153 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000711AM26
RA File Number	07AX04000201 AM26
Licence No and Date	0711014401/09/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:	
I. Please provide the picture and drawings with measurement and weight Of export product root joint since detail drawing submitted is for blade.	
The case stands deferred.	

Case No.	154 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SKP MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000773AM26
RA File Number	02AX04000111 AM26
Licence No and	0211008680/13/05/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	155 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000806AM26
RA File Number	03AX04000597 AM26
Licence No and Date	0311043821/14/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	915.40 MTS	PRIME HOT DIP ALUMINIUM-ZINC ALLOY COATED STEEL QTY: 988.64 MTS	958.12 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF PRIME HOT DIP COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.
2	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	464.82 MTS	PRIME HOT DIP ALUMINIUM-ZINC ALLOY COATED STEEL QTY: 502.01 MTS	486.51 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF PRIME HOT DIP COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.

NOTE:

1. THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.
2. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
3. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	156 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000845AM26
RA File Number	03AX04000695 AM26
Licence No and Date	0311043892/16/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	157 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000938AM26
RA File Number	50AX04000013 AM26

Licence No and Date	5011001986/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. " With following comments The committee considered the case as per the agenda and noted that more information is needed for further examination, hence Deficiency Letter be issued for seeking requisite information/documents as under: I. Use of export item. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

Case No.	158 / NC/2/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	COLORSHINE COATED PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026			
HQ File Number	HQRNORM APPLY 00001006AM26			
RA File Number	03AX04000875 AM26			
Licence No and Date	0311044114/22/05/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	453.95 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON-ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS QTY: 490.261 MTS	475.13 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.

2	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	924.00 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS. QTY: 997.93 MTS	967.12 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.
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NOTE:

- I. THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.
- II. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
- III. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	159 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001036AM26
RA File Number	03AX04000826 AM26
Licence No and Date	0311044110/23/05/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	1157.40 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON-ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS QTY: 1250.00 MTS	1211.42 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.
2	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	1157.40 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS. QTY: 1250.00 MTS	1211.42 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.

1. NOTE: THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON-ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.
2. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
3. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	160 / NC/2/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	RAJHANS METALS PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00002846AM26
RA File Number	24AX04000065 AM26
Licence No and Date	2411004593/28/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	EXTRUDED BRASS BARS (SOLID)	100000.00 KGS	DISCHARGED CARTRIDGES SCRAP (BRASS 70 / 30 AND 90 /10) AS PER ISRI CODE COVERED AS LACE /LARK/ LAMB/ LAKE	1.06 KG/KG ON THE NET CONTENT OF BRASS IN THE EXPORT PRODUCT.

RA MAY PLEASE NOTE THE FOLLOWING:

1. THE COMPOSITION OF THE DISCHARGED CARTRIDGES SCRAP SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXTRUDED BRASS BARS.
2. THE DISCHARGED CARTRIDGES SCRAP SHOULD BE FREE FROM EXPLOSIVE MATERIAL.
3. THE APPLICANT HAS TO PRODUCE AN INSPECTION CERTIFICATE TO RA FROM THE RECOGNISED INSPECTION AGENCY STATING THAT THE DISCHARGED CARTRIDGES SCRAP ARE FREE FROM EXPLOSIVES.
4. THE DISCHARGED CARTRIDGES SCRAP SHOULD BE IN THE FORM OF CRUSHED/BROKEN/MANGLED, OR CRUMPLED.
5. THE IMPORTED SCRAP DOES NOT CONTAIN HAZARDOUS, TOXIC WASTE, RADIOACTIVE CONTAMINATED WASTE/SCRAP CONTAINING RADIOACTIVE MATERIAL, ANY TYPE OF ARMS, AMMUNITION, MINES, SHELLS, LIVE CARTRIDGES

OR ANY OTHER EXPLOSIVE MATERIAL IN ANY FORM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	161 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001202AM26
RA File Number	56AX04000112 AM26
Licence No and Date	5611003925/30/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	162 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SHAKUNT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001234AM26
RA File Number	30AX04000141 AM26
Licence No and Date	3011007084/02/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	163 / NC/2/MEET/Jan/202526/16
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Case Status	Case Deferred
Party Name	CAUVERY STEELS PRIVATE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM REVIW00003202AM26
RA File Number	05AX04000814 AM26
Licence No and Date	0511033064/02/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	164 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	LANKA SWISSTEK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001264AM26
RA File Number	07AX04000374 AM26
Licence No and Date	0711014625/03/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. Description of all 4 Export Product is same. Please clarify 2. Description of all 4 import items is same. Please clarify 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Use of export product. 7. CIF value of items of import as per bill of entry. 8. Tax invoice of sale of scrap. The case stands deferred.	

Case No.	165 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001351AM26
RA File Number	33AX04000028 AM26
Licence No and Date	3311002732/06/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	166 / NC/2/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	COLORSHINE COATED PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026			
HQ File Number	HQRNORM APPLY 00001451AM26			
RA File Number	03AX04001138 AM26			
Licence No and Date	0311044679/11/06/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	2083.35 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD, PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH	2180.52 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-COATED ALLOY STEEL COILS COATED/PLATED

			ALUMINIUM ZINC ALLOYS. QTY: 2250.018 MTS	WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.
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NOTE:

- I. THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.
- II. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
- III. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	167 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001482AM26
RA File Number	09AX04000240 AM26
Licence No and Date	0911009801/12/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- I. Submit separate drawings of the export products for 2024 numbers, showing the views side by side (viz-a-viz). The drawings should include the length of the bars with imported sizes to be used for the manufacturing of nuts, bolts, and screws.
- II. How many nuts, bolts, and screws are included in the export quantity?
- III. What sizes of imported bars will be required for manufacturing the respective export items? Please

submit a list detailing

- a. Export item quantity
- b. Corresponding sizes
- c. Weight of imported stainless steel bars required for each size.
- d. Provide a process flow chart indicating potential wastage points at each stage of operation.

IV. Submit the Material Test Certificate (MTC) for the imported stainless-steel bars.

V. Is the same wastage percentage applicable across all sizes of bolts, nuts, and screws? Is 193.75% wastage an average? If yes, then please submit a list of export items, including:

Size

Quantity

Wastage percentage for each item.

VI. What are the reasons for higher wastage? Submit a note that could establish the requirement as justifiable.

The case stands deferred.

Case No.	168 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001559AM26
RA File Number	07AX04000468 AM26
Licence No and Date	0711014777/18/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:	

- I. List of components and consumables separately.
 II. Material balance sheet to arrive at the weight of export product

The case stands deferred.

Case No.	169 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001568AM26
RA File Number	08AX04000480 AM26
Licence No and Date	0811015328/19/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	170 / NC/2/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	S. S. FABRICATORS & MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 16 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001572AM26
RA File Number	50AX04000006 AM26
Licence No and Date	5011002031/19/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

